

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**IN THE MATTER OF:  
ORIGINAL APPLICATION NO. 45/2024/EZ  
(Earlier O.A No. 132/2024/PB)**

**IN RE: News item titled “Hazaribagh mei nadiyon se avaidh balu khanan kar  
roj kee kamai 10 lakh se jyada sarkari adhikariyo kee bhi hai mileebhagat”  
appearing in the Prabhat Bharat dated 14.12.2023**

**... Applicant**

**-Versus-**

**Jharkhand Pollution Control Board & Ors.**

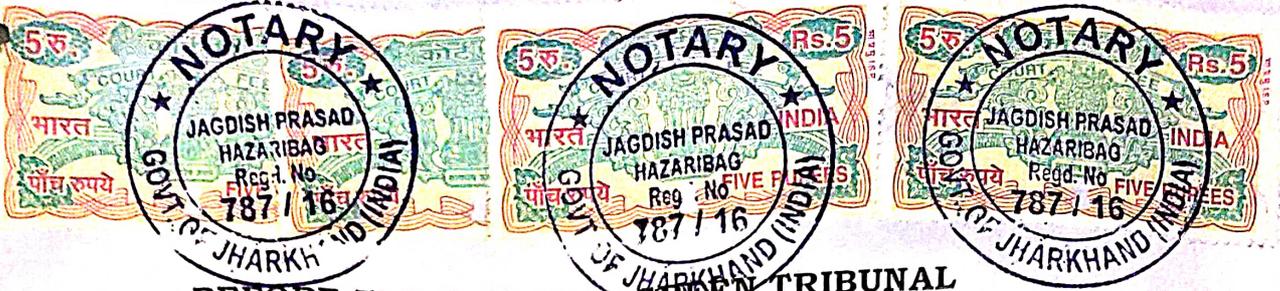
**... Respondents**

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**AISHWARYA RAJYASHREE**  
**Advocate**  
**Bar Association Room No. 5,**  
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BEFORE THE NATIONAL GREEN TRIBUNAL

Jagdish Prasad  
NOTARY  
Hazaribag (Jharkhand)

EASTERN ZONE BENCH

Authorised u/s 8 (1) of the Notary Act 1952 & Rule 11 (3) (4) of the Notaries Rules 1958.

KOLKATA

Original Application No. 45/2023/EZ

(Earlier O.A. No. 132/2024/PB)

News item titled "Hazaribagh me nadiyon se avaidh balu khanan kar roj kee kamai 10 lakh se jyada sarkari adhikariyo kee bhi hai milee bhagat" appearing in the Prabhat Bharat dated 14.12.2023

Suo-moto

.....Appellant

Versus

Counter affidavit on behalf of Deputy Commissioner cum District Magistrate, Hazaribagh, Jharkhand in compliance of order dated 12.02.2024 passed in O.A. No. 45/2023/EZ (earlier OA no. 132/2024/PB) duly authorised hereby solemnly affirm and sate as follows :

1. That at present I am working and posted as the Sub-divisional Officer, Sadar, Hazaribagh, at Hazaribag being duly authorised by Deputy Commissioner, Hazaribag for filling the affidavit bringing on record the Committee Report and as such I am well acquainted with fact and circumstances of the instant case.
2. That I have gone through the order dated 12.02.2024 passed in O.A. No. 45/2023/EZ (earlier OA no. 132/2024/PB) in the matter of News item titled "Hazaribagh me nadiyon se avaidh balu khanan kar roj kee kamai 10 lakh se jyada sarkari adhikariyo kee bhi hai milee bhagat" appearing in the

4852 23/05/2024  
Book No. 03 Sl. No. .... Dated. ....  
Authorised u/s 8 (1) of the Notaries Act 1952 & Rule 11 (3) (4) of the Notaries Rules 1958.



Signature

Prabhat Bharat dated 14.12.2023 the Hon'ble National Green Tribunal (NGT in short) and understood the contents therein.

3. That the instant OA was taken up by the NGT based on news item related to illegal sand (minor mineral) mining prevalent in the specific areas.

It is humbly stated and submitted that in view of the earlier order of the Hon'ble NGT dated 12.02.2024, a joint Committee comprising of the District Magistrate, Hazaribag, R.O. MoEFCC, Ranchi and representative of CPCB was duly constituted. The NGT had instructed the said Committee to visit the site, collect relevant information and submit a factual report within two months and transferred the case to NGT Eastern Zone, Kolkata Bench as the matter pertains to State of Jharkhand which lies under the EZ jurisdiction.

The case was then taken up by the Hon'ble NGT EZ on 12.02.2024 as O.A. No. 45/2023/EZ (earlier OA no. 132/2024/PB), a committee has been reconstituted comprising of R.O. MoEFCC, Ranchi, representative of CPCB vide letter no. 424, dated 13.04.2024.

It is stated and submitted that the said Committee furnished a detailed report with findings, collected photographs, suggested remedial steps and action taken thereof with valuable recommendation.

(Copy of the report of the Committee filed herewith and photograph of inspection site 09 pages Annexure - 01 series)



*[Handwritten signature]*

4. That it is humbly stated and submitted that the State Government of constituted a District Task Force against illegal mining, transportation and business vide order no. 563, dated 05.10.2005 and State Gazette no. 486, dated 09.07.2015.

(Photo copy of State Government order no. 563/M, dated 05.10.205 and State Gazette no. 486, dated 09.07.2015 are annexed herewith and marked as a Annexure- 02 series)

5. That the aforesaid District Task Force against illegal mining, transportation and business regularly reviews the matter under the chairmanship of Deputy Commissioner, Hazaribagh.

6. That the district administration is committed to stop illegal transportation of sand in Hazaribagh district and the competent officers under JMMC Rules, 2004 as amended have regularly taken action by way of seizures and penalty during illegal transportation of sand as summarised below.

Sl. No.	Year	Total number of FIR	Total number of Vehicle seized	Penalty amount under JMMC Rule 2017 section 5-4 (5)
1	2022-23	02	16	3.18
2	2023-24	09	51	3.59
3	2024-25 (April,24)	06	13	0.70
	Total	17	80	7.47

7. At the time of inspection of committee on dated 24.04.2024 the sand stockyard at near sayal river bank was seized and FIR no. 73/24, dated



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29.04.2024 has been registered against unknown under sections 07 and 13 of Jharkhand Minor Minerals Prevention of illegal Mining, Transportation and Storage Rule, 2017, under sections 4 & 54 of Jharkhand Minor Mineral Concession Rule 2004 and under section 414 of IPC. (Copy enclosed as Annexure - 3)

8. That in view of aforesaid submissions, the affidavit of Sub Divisional Officer, Sadar, Hazaribagh be accepted.



  
Sub-divisional Officer,  
Sadar, Hazaribag

## VERIFICATION

I, Shailesh Kumar aged about 42 years S/o Uday Shankar Prasad resident of SDM office, Sadar, Hazaribagh PIN- 825301 do hereby solemnly affirm and state as follows: -

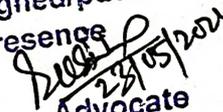
1. That I am posted as Sub Divisional Officer, Sadar, Hazaribagh.
2. That I have been duly authorized by Respondent No .....2....., Deputy Commissioner, Hazaribagh to swear this affidavit before NGT, Kolkata in Original Application No. 45/2023/EZ (earlier OA no. 132/2024/PB) in her behalf.
3. That I have read the contents of this affidavit and have fully understood the same.
4. That the factual statements made in the affidavit are true to the best of my knowledge, information and derived from the relevant records of the case and rest are by way of my humble submissions before NGT.
5. That the annexure are photocopies / true copies of their respective originals.
6. That this affidavit is being signed, sworn and verified by me on this day the 23 of May, 2024 at Hazaribagh.



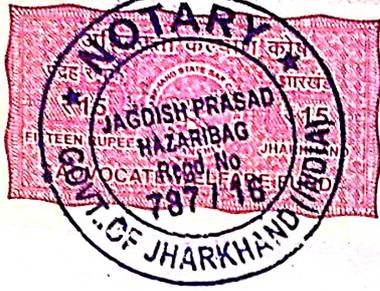
  
Deponent

Solemnly affirmed / declared, on oath  
before me by Sri/Smt. Shailesh Kumar  
who has been identified by Sri/Smt/  
R.K. Singh  
who is personally known to me.

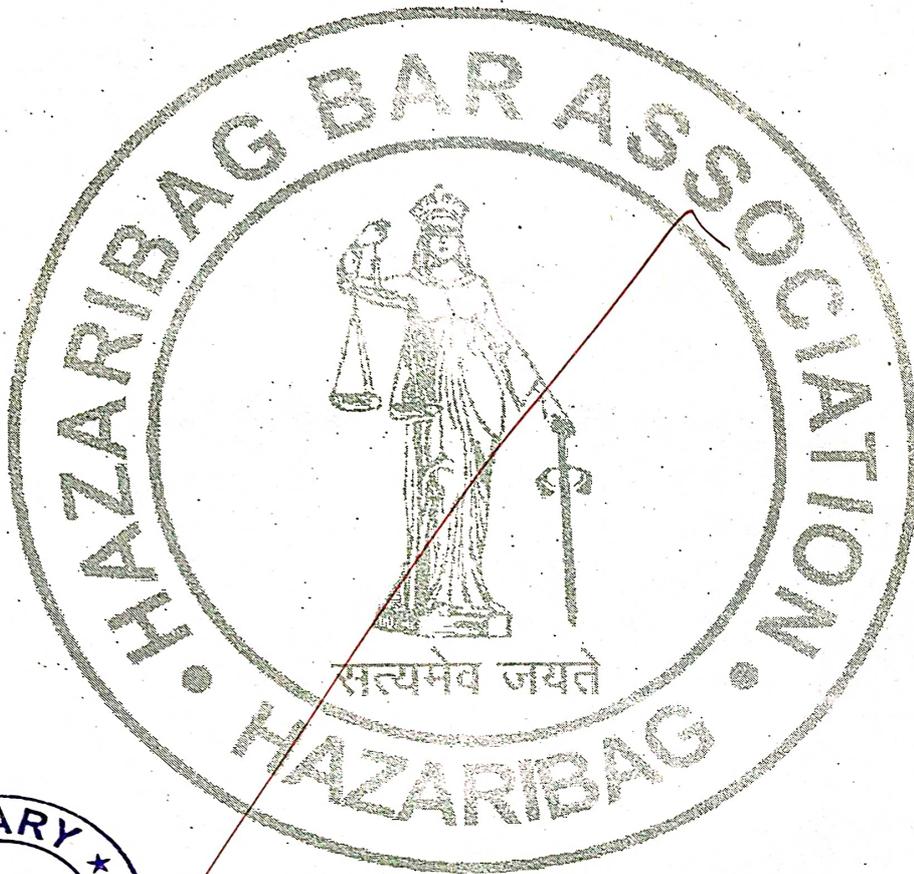
NOTARY 

Indetified deponent/executant/  
witnesses who signed/put LTI/  
RTI in my presence  
  
23/05/2024  
Advocate

# Affidavit



Jagdish Prasad  
NOTARY  
Hazaribag (Jharkhand)



*Suman Kumar Singh*  
(Suman Kumar Singh)  
General Secretary

SI. No. A 54619

*Dee pall Kumar*  
Joint Secretary  
Administration  
Bar Association, Hazaribag

Signature of Executive Member

Report on illegal mining of sand from rivers in Dt: Hazaribagh, State of Jharkhand  
in the matter of O.A No. 45/2024/EZ ( earlier OA no. 132/2024/PB) pending before  
Hon'ble National Green Tribunal, Eastern Zone, Kolkata (Tribunal on its own motion  
Vs Jharkhand Pollution control Board &Ors)

**I. Background**

This matter has been taken up by Hon'ble NGT, Principal Bench in O.A. No. 132/2024/PB suo moto on the basis of News item titled "Hazaribagh mei nadiyon se avaidh balu khaman kar roj kee kamai 10 lakh se jyada sarkari adhikariyo kee bhi hai milee bhagat" appearing in the Prabhat Bharat dated 14.12.2023. As per the NGT order " News item"reveals that illegal sand mining is rampant at Keredari village. It reveals that from river Sayal, Nauvakhap River, Pachda River, Masuriya River and Badki River, illegal sand mining is going on without any obstruction and illegally sand is smuggled to various places. It has been alleged that illegal sand mining and smuggling is being done in collusion with concerned officers. News items also reveal that illegally mined sand is stored at Garrikhurd premises of Keredari Headquarters, High School Keredari, Dhamhabagi Paniya Garda and near Bakru mode of Keredari. News item also reveals that on account of illegal sand mining, very existence of river Sayal, Nauvakhap River, Pachda River, Masuriya River and Badki River is in danger.

Considering the issue involved in the matter, Hon'ble NGT Principal Bench formed a Joint Committee comprising of:

- i. RO, MoEF&CC at Ranchi,
- ii. Representative of CPCB and
- iii. District Magistrate, Hazaribagh.

As per the order "District Magistrate, Hazaribagh will act as coordinating agency. Joint Committee will carry out the spot inspection, ascertain the truthfulness of the allegations and find out the extent of illegal mining, persons responsible for the same and remedial action".

Since the matter related to Eastern Zonal BENCH of the Tribunal, therefore, it was transferred to the Eastern Zonal Bench, Kolkata with OA no. 45/2024/EZ.

Accordingly, a committee was constituted with the following members:

1. Shri Rajeev Ranjan, Scientist-E, Regional Office, Ranchi, MoEF&CC, Govt. of India.
2. Shri Toufic Aslam, Scientist C, Central Pollution Control Board, RD Kolkata.

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3. Shri Shailesh Kumar, Sub Divisional Officer, Sadar, Hazaribagh on behalf of District Magistrate, Hazaribagh, Jharkhand.

Shri Ajeet Kumar, District Mining officer, Hazaribagh, Shri Ram Ratan Kumar Barnwal, CO, Keredari, Hazaribagh, Shri Vikesh Dubey, S.I. Keredari also accompanied committee members during the site inspection on 24.04.2024.

**II. Findings of the Committee during the site inspection:-**

The Committee members inspected/visited the sites, rivers mentioned in the NGT order in Hazaribagh district on 24.04.2024 and facts found are as given below: -

1. Committee members inspected High school Keredari (see photo 1) Principal of High School Keredari informed that since construction work was being undertaken in the school therefore small quantity was stocked inside the premises of school. Approximately 500 Cft of sand was observed in the premises which appeared to be for use in construction in School (see Photo 1).
2. Committee members visited the block office Keredari as there was allegation that illegally mixed sand was stored at Keredari Headquarters. Approximately 700 Cft of sand was observed in the Block office premises which was for use in the ongoing construction (building) work there (see photos 2 & 3). C.O Shri Ram Ratan Kumar Barnwal informed that the sand stocked there was being used for building construction work in the block office premises.
3. Committee members visited Sayal river at Geo coordinates as shown in the Google map photos 28,31. During inspection on 24.04.2024 it was observed that there were minor cuts/excavation signs in the river at 2-3 places(see photos 5,6). Tractor wheel marks were also observed in the river Sayal (see photo 6) indicating that tractors plied in the river. However, no major excavation or cutting of river bed was observed during inspection. No signs of excavation machinery/HEMM were found in Sayal river. District administration personnel showed a cutting in the road that was meant to deter vehicles entering into the river (see photo 7) but passages of vehicles were found adjacent to it. At some distance to river Sayal one large sand stock was observed (see photo 8) with dimensions 8mx5mx1.5m approx= 60m<sup>3</sup> sand. Committee members instructed District administration personnel to take action on the concerned person for illegal storage of sand there. Small stocks of sand was observed in front of houses in the adjoining village/Sayal village. On

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*[Signature]*

*[Signature]*

*[Signature]*

On the basis of above observations, it can be concluded that small scale illegal sand mining was being done from river Sayal at the place.

4. Committee members visited Dhamhabagi Paniya Garha (see photo 9,24). Small stock of sand was observed there at two places District administration personnel informed that during road construction work some amount of sand was used and the sand stock was for that purpose. Any large sand stock was not observed at Dhamhabagi Paniya Garha.
5. Committee members visited Barki river adjacent (downstream) to M/s NTPC Tandwa Thermal Power Plant. A barrage/gate was constructed on river Barki 150-200m before the bridge (see photo 25). The deposit of sand is very less in the river (see photo 10 and google image photos 29,32). Even then tractor wheel marks were visible in the river adjacent to bridge (See photo 11). Minor excavations/cuts for taking sand from river was also found within 100-150m from bridge over river Barki (see photo 12). From the above it can be concluded that small scale illegal sand excavations had been done from there.
6. River Barki was further visited upstream near bridge (near Pachda, Shijhwa village) (see photos 14,15 and google image photos 28,29 & 33). Tractor wheel marks were visible in the river under the bridge but not any major excavation/cutting in the river was observed. There were no signs of excavation machines used there. There were numerous Bangla Bricks operating adjacent to the river and may be further investigated whether they use the sand from river there. After the bridge river was again visited approx. 2-3 km upstream (see photo 16). Major excavations were not observed there also.
7. Committee members visited Nawakhap river. Cutting Excavation in the river was observed at few locations (see photos 17,18,19 and google image photos 28,29,30,34). Also tractor wheel marks were visible in the river indicating small quantity of illegal sand mining was being done from the river. District administration officials showed some road cutting/excavation done to deter the illegal transportation of sand from river Nawakhap (see photo 26). But illegal mines/transport have made alternate routes. (It was instructed to District admin personnel to further cut the roads to river at more places and ensure no illegal transportation of sand is done from there.) No sand stock was observed near or adjacent to river Nawakhap.
8. Committee members visited Masuria river on 24.04.2024 (see photos 21,22,23 and google image photos 28,30,35) A tractor was observed in the river when committee members reached the road adjacent to river. But after looking to Police and District Administration personnel the tractor fled from there (see photo 21). Excavations in the

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river and tractor wheel marks were observed during inspection (see photos 22,23) indicating small quantity of illegal sand mining was done there earlier. No sand stock was seen near or adjacent to river Masuria. It was instructed to District administration personnel to further cut the roads to river at places and ensure no illegal transportation of sand is done from there.

9. Committee members visited Garri Khurd Village. No large stocks of sand were observed to members during inspection on 24.04.2024 in Garri Khurd Village( see google image photos 28, 36). Small sand stocks being used by villagers for house construction was observed (see photo 27).
- a. The above description indicates that illegal sand mining was done at River Sayal, Nauvakhap, Masuria river though on a small scale, since large cuttings/ excavations were not observed in rivers during inspection. No evidence of large excavation machine/HEMM was observed for sand mining from above rivers. However, tractors wheels marks were observed in all the rivers mentioned in Hon'ble NGT order dated 12.02.2024.
- b. It was known that Environmental clearance or CTE/CTO has not been issued for the sand ghats on above rivers and therefore the whole sand mining, storage, transportation was illegal. It is mention that many sand deposit within Keredari rivers have been marked in DSR of the district. But the distance from the forest land and sand ghats are less than 250 mts. Hence it could not be processed for settlement.
- c. Regarding storage of sand: Storage of sand was not observed at Garri Khurd, at Keredari Block office, nor at Dhamhabagi Paniya Garha nor at Bakru mode of Keredari. From the google image also large sand stock was not observed at any of those places as can be seen in photos from 28 to 36. However approximately 2000 cft sand was observed at one place at some distance to river Sayal.
- d. Geo co-ordinates of some of the places inspected has been superimposed on the google earth image (see photos 28 to 36) and it shows that no large stock of sand was present on the banks of rivers inspected nor near the places inspected.



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Note: Photos taken during inspection and google images photos referred above are enclosed in annexure - A (Total 09 pages).

**III. Remedial steps/Action Taken:**

Following action was taken to prevent illegal/ unauthorized mining from Rivers in Keredari block, Hazaribagh, Jharkhand as reported by District officials :-

1. The Sand Stock at/near Sayal river bank was seized and handed over to Keredari O.P.
2. F.I.R. no. 73/2024, Dated 29.04.2024 has been registered against unknown under sections 07 and 13 of Jharkhand Minor Minerals Prevention of illegal Mining, Transportation and Storage Rule, 2017, under sections 4 & 54 of Jharkhand Minor Mineral Concession Rule 2004 and under section 414 of IPC. (Copy enclosed as Annexure - B)
3. Several FIR has been logged in the case of illegal mining/transportation/storage of sand under Keredari police station of Hazaribag district by the district administration authorities under section 4 & 54 of Jharkhand Minor Mineral Concession Rule 2004 (as amended), under section 7 & 13 of The Jharkhand Minerals (Prevention of Illegal Mining, Transportation & Storage) Rules 2017 and Section 414 of IPC from time to time. The details of the action taken from financial year 2022-23, 2023-24 and 2024-25 (till April,2024) are as follows :-

Sl. No.	Year	Total number of FIR	Total number of Vehicle seized	Penalty amount under JMMC Rule 2017 section 54 (5)
1	2022-23	02	16	3.18
2	2023-24	09	51	3.59
3	2024-25 (April,24)	06	13	0.70
	Total	17	80	7.47

**Recommendations of the committee:**

Demand of sand has increased over the years due to significant infrastructure development in the country and also states (including state of Jharkhand). The legitimate supply of sand has not been enough to cater to this demand growth. Due to this, illegal mining activities has increased resulting in draining of sand and also damage to the environment. Overexploitation of existing resources is taking place

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which is leading to a negative impact on physical characteristics of the rivers/streams and cause environment issues. Altering a stream's physical habitat characteristics can have deleterious impacts on both in-stream biota and the associated riparian habitat.

1. Since there is no EC, CTE, CTO at any sand ghats in river Sayal, Nauvakhap River, Pachda River, Masuriya River and Badki River sand mining, storage and transportation at these sites is completely illegal. In such cases District officials, District task force should take strong action against persons engaged in illegal sand mining, storage and transportation. Such actions in regular interval will act as deterrent and people may fear to engage in such illegal activities.

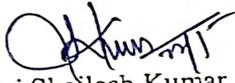
2. Trench should be cut at appropriate locations to prevent tractors engaged in illegal transportation. Few check posts with CCTVs can be deployed in the area where there are reports of illegal sand mining.

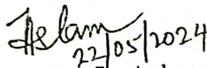
3. Unmanned Artificial vehicles (UAVs) / Drones can be used for monitoring of sand ghats/rivers in the districts. With the help of drone random pictures can be taken. If illegal mining is being carried out or unsystematic/unscientific mining is being carried out, etc. it can be known and accordingly action can be taken.

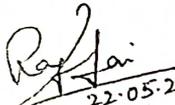
4. Recommendations of High Power committee should be considered while framing the monitoring mechanism by State Government (As given in page no 41, 42, 43, 44 of Enforcement & monitoring guidelines for sand mining issued by MOEF&CC in year 2020).

5. Since demand of Sand is ever increasing and production of sand from river is not able to fulfill the demand, it is essential that states look for alternative of river Sand such as M-sand (Manufactured sand) and produced from coal overburden. (Described in length in sand mining framework prepared by Ministry of Mines, Government of India).

Signature of committee members:

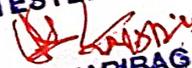
  
Shri Shallesh Kumar,  
Sub Divisional Officer, Sadar,  
Hazaribagh, Jharkhand

  
Shri Toufic Aslam,  
Scientist C, CPCB, RD  
Kolkata

  
Shri Rajeev Ranjan  
Scientist-E, RO Ranchi,  
MoEF&CC, Govt. of India

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Photos taken during site inspection on 24.04.2024 in OA no.35/2024/EZ.



Photo 1: Photo of small sand stock for construction purpose at Keredari High School



Photo 2: Photo of sand stock at Keredari Block for construction purpose inside Keredari block premises.

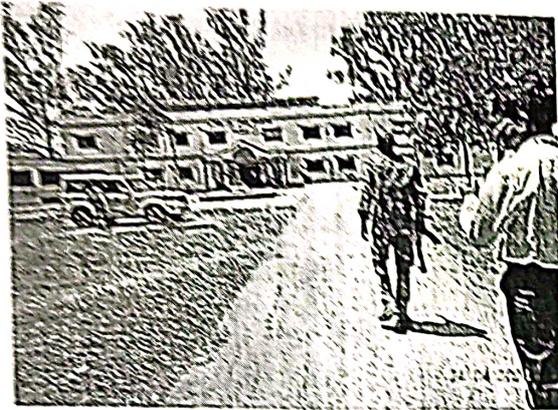


Photo 3: Photo of Keredari block office premises

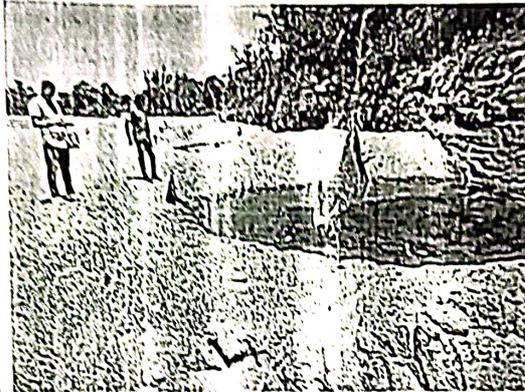


Photo 4: Photo of river Sayal. Few Cuttings made probably for bathing purpose.

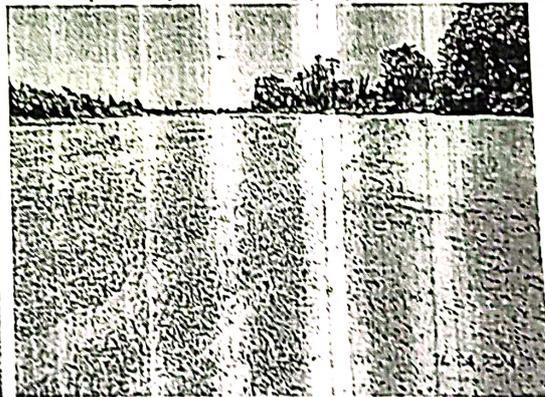
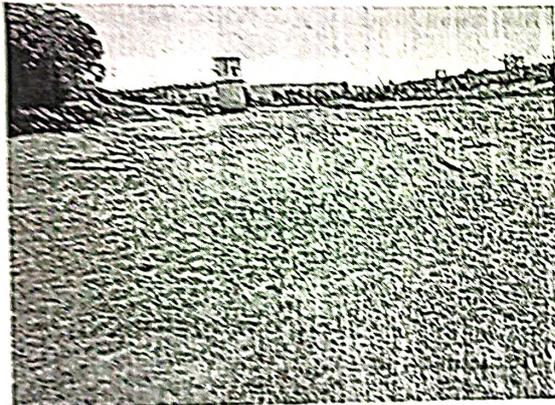


Photo 5 & 6: Photo of small cuttings/excavations and tractor wheel marks in river Sayal.



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Photo7:Photo of pits/trench made to deter tractors going inside river Sayal.



Photo8:Photo of large stock of sand found at some distance to river Sayal.

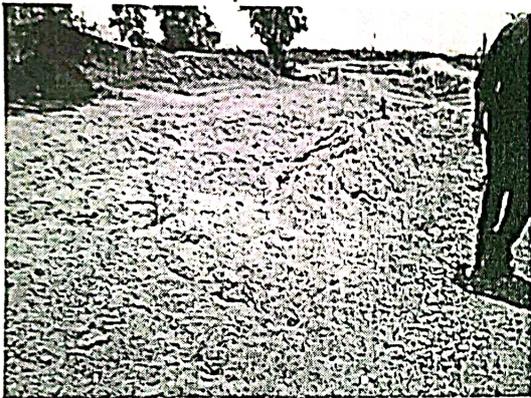


Photo9:Photo of little sand reportedly used during road construction at Dhamhabagi PaniyaGarha.

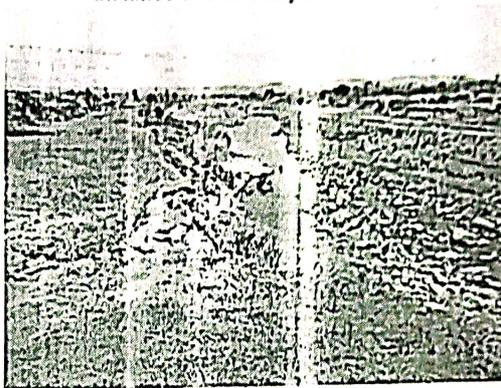


Photo10:Photo of negligible sand in Barki river downstream of gate at NTPC Tandwa plant.

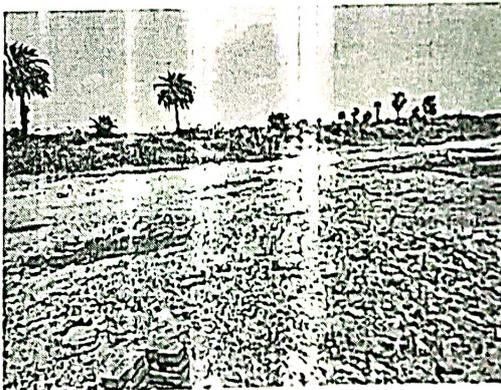
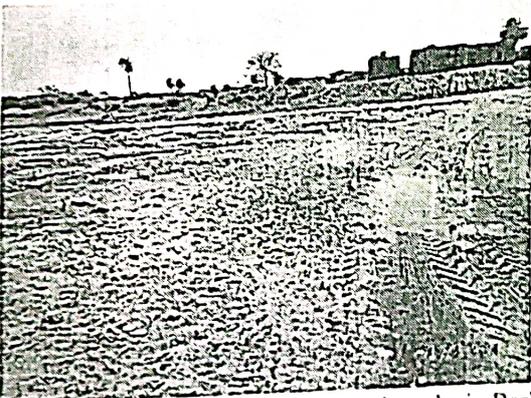


Photo 11&12:Photo of tractor wheel marks in Barki river and some small cuttings/excavations downstream of Gate of thermal power plant.



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Photo13:Photo of Barki river near Sun temple.



Photo14:Photo of River Barki upstream near bridge (near Pachda, Shijhwa village).

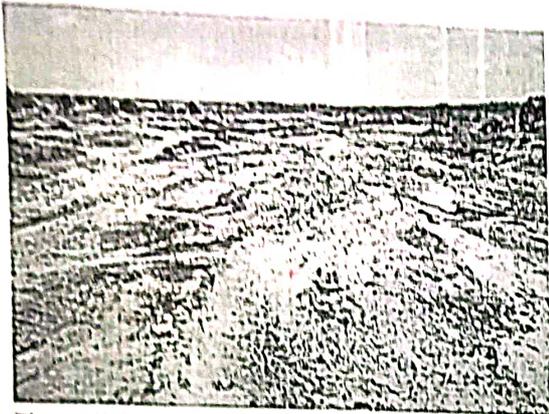


Photo15:Photo of River Barki upstream near bridge (near Pachda, Shijhwa village).

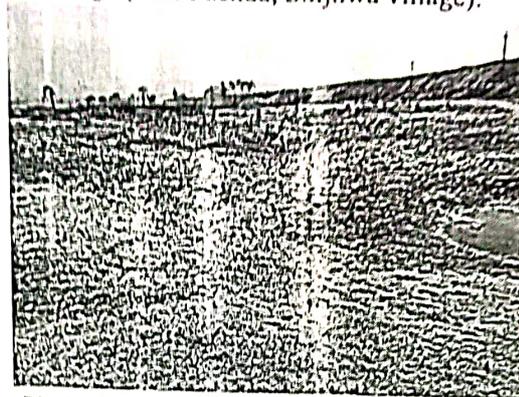
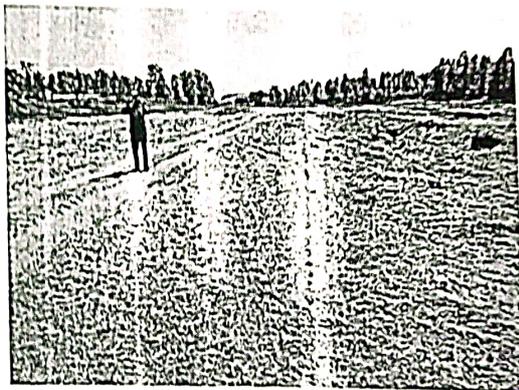


Photo16:Photo of River Barki further upstream



Photos17&18:Photos of cutting/ excavation in the Nawakhap river at few locations.Tractor wheel marks were visible in the river indicating illegal sand mining was being done from the river.



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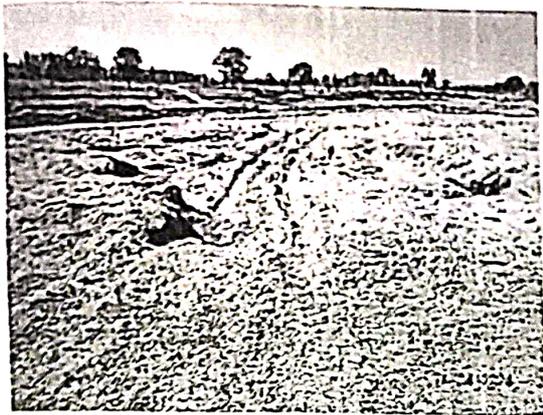


Photo19:Photo of excavation and tractor wheel marks in the Nawakhap river.

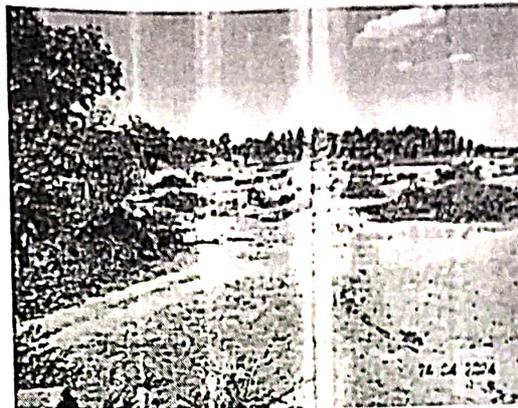


Photo 20:Photo of road to Masuria river.



Photo21:Photo of a tractor coming out from Masuria river during committee members visit.

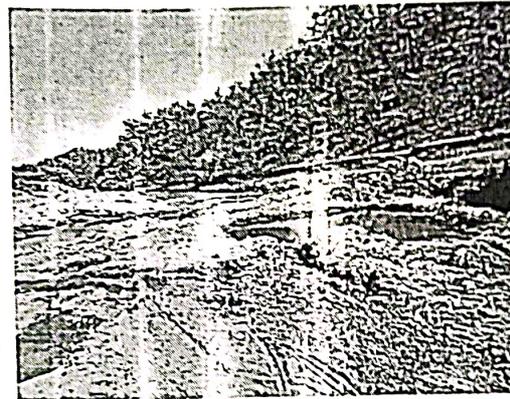


Photo22:Photo of excavations and tractor wheel marks in Masuria river.

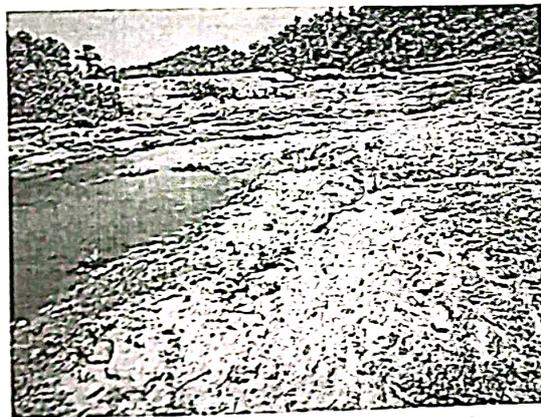


Photo 23:Photo of small cuttings/ excavations and tractor wheel marks in Masuria river

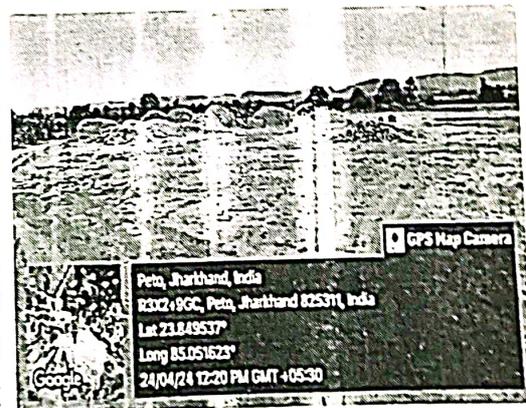


Photo 24:Photo of small stock of sand at Dhamhabagi PaniyaGarha.



(4)

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NOTARY, HAZARIBAG



Photo 25: Photo of gate at river near thermal power plant of M/s NTPC at Tundwa

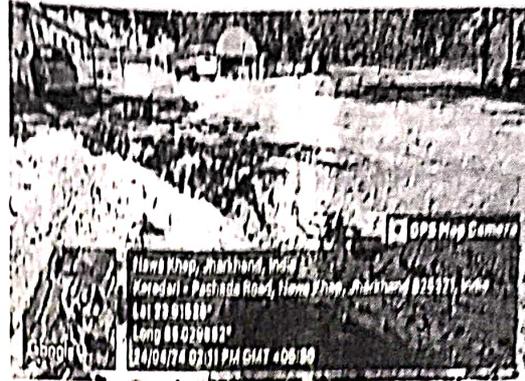


Photo 26: Photo of some road cutting/trench to deter illegal transportation of sand from river Nawakhap.



Photo 27: Photo of small stock of sand for local house construction at Garru Khurd.

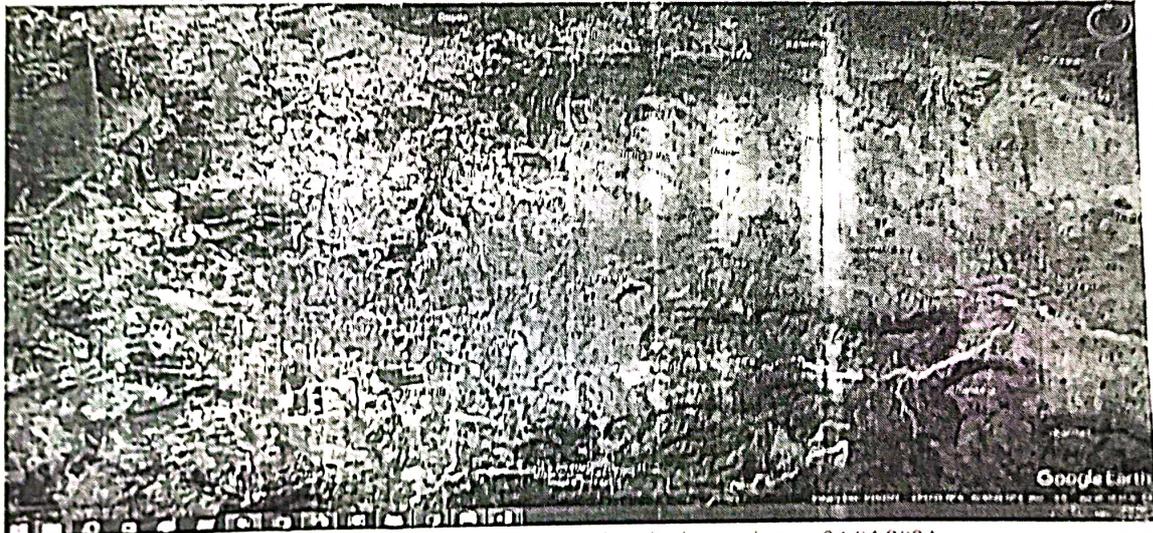


Photo 28: Photo of geocoordinates of some points taken during site inspection on 24.04.2024 superimposed on google earth image of date 26.01.2023.



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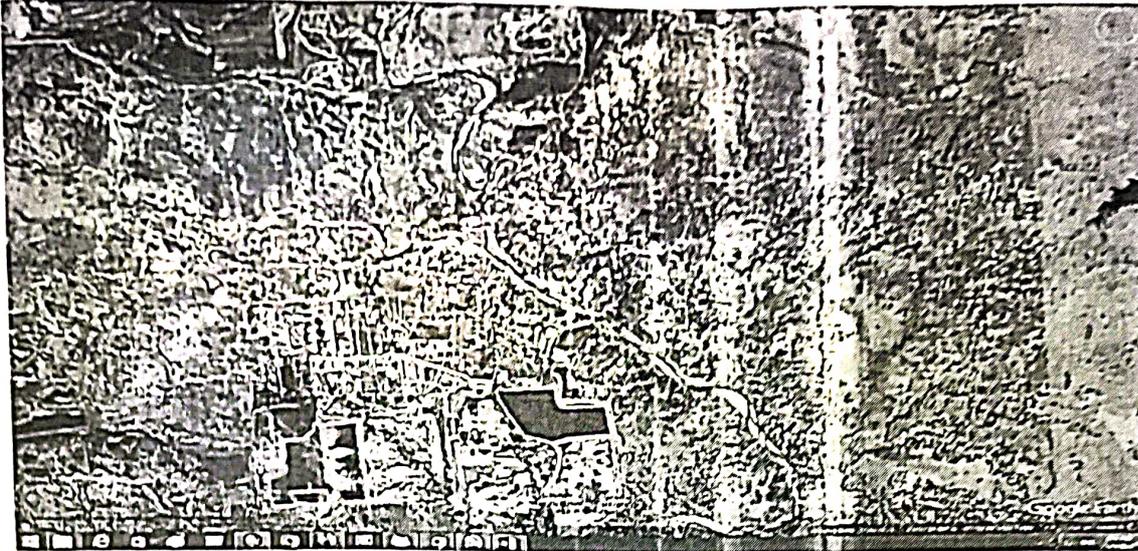


Photo 29: Photo of geocoordinates of some points taken during site inspection on 24.04.2024 superimposed on google earth image of date 26.01.2023.

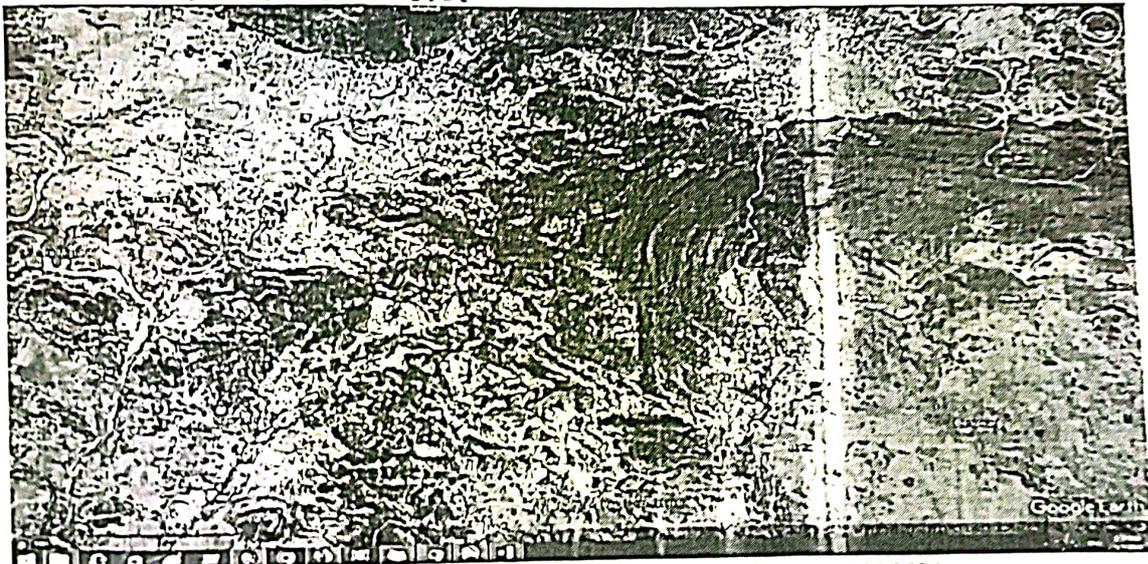


Photo 30: Photo of geocoordinates of some points taken during site inspection on 24.04.2024 superimposed on google earth image of date 12.02.2022.



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Photo 31: Photo of geocoordinates of some points taken during site inspection on 24.04.2024 superimposed on google earth image of date 12.02.2022. River Sayal ( point 1&2 ) and large stock of sand (point 3) can be seen in this image photo.

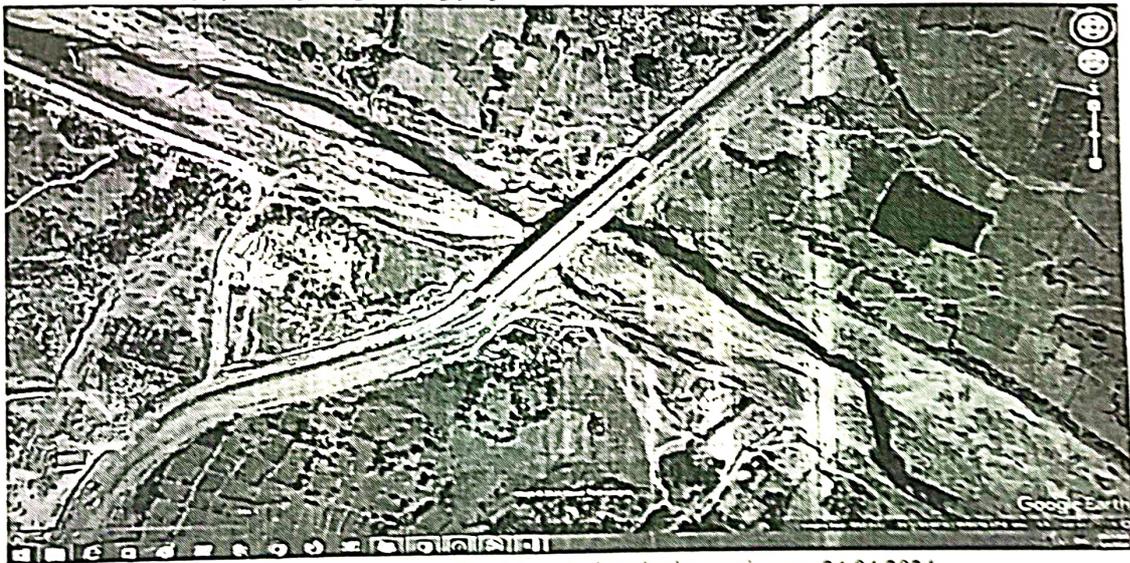


Photo 32: Photo of geocoordinates of some points taken during site inspection on 24.04.2024 superimposed on google earth image of date 12.02.2022. Barki river downstream of M/s NTPC Tandwa Thermal power point gate can be seen in this image photo.



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*[Signature]*  
NOTARY, HAZARIBAG

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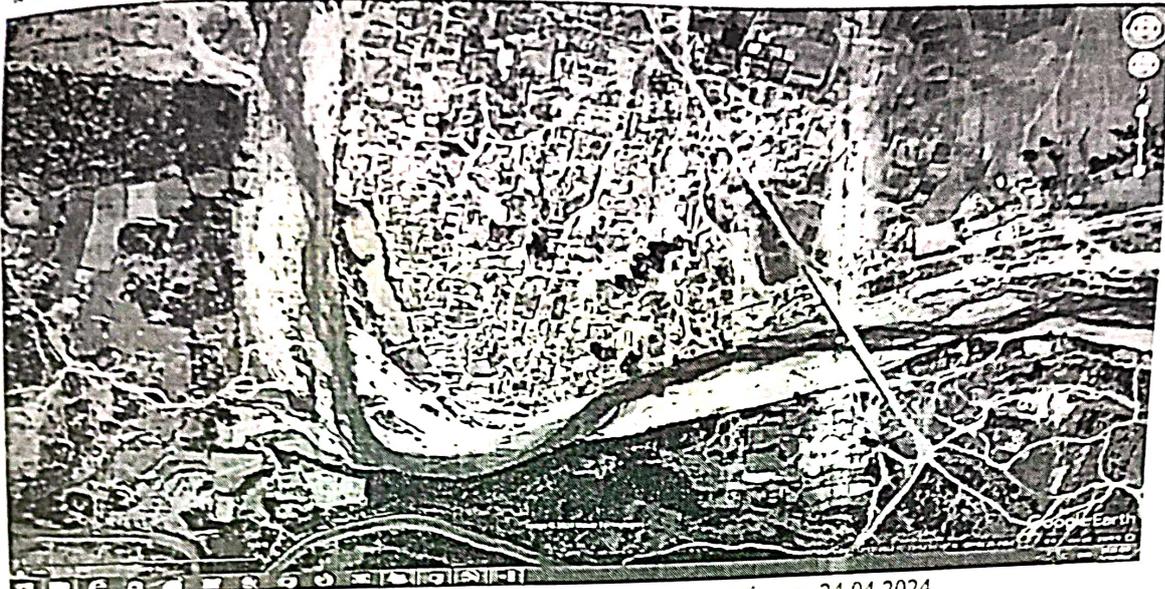


Photo 33: Photo of geocoordinates of some points taken during site inspection on 24.04.2024 superimposed on google earth image of date 12.02.2022. River Barki near bridge near Pachda, Shijhwa village and numerous brick plants can be seen in this image photo.

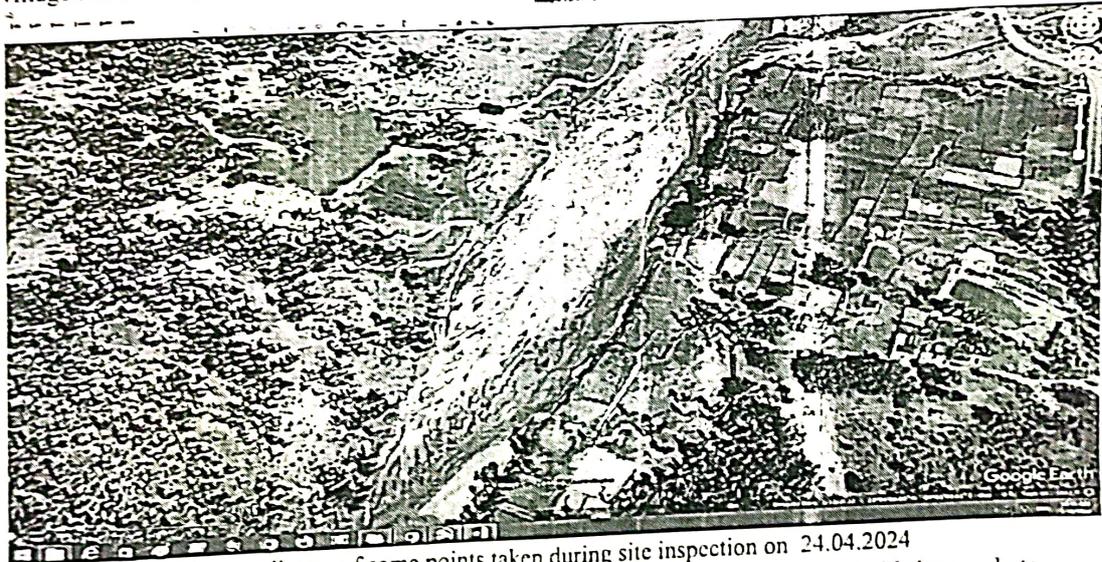


Photo 34: Photo of geocoordinates of some points taken during site inspection on 24.04.2024 superimposed on google earth image of date 12.02.2022. Nawakhap river can be seen in this image photo.



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NOTARY, HAZARIBAG

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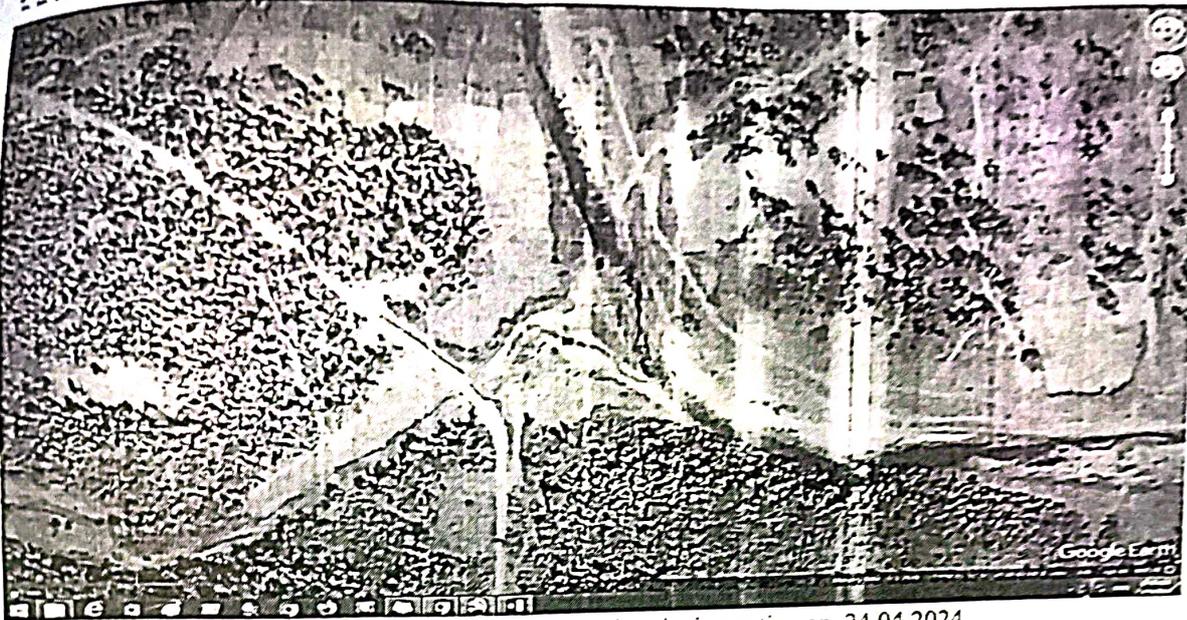


Photo 35: Photo of geocoordinates of some points taken during site inspection on 24.04.2024 superimposed on google earth image of date 03.02.2020. Masuria river can be seen in this image photo.

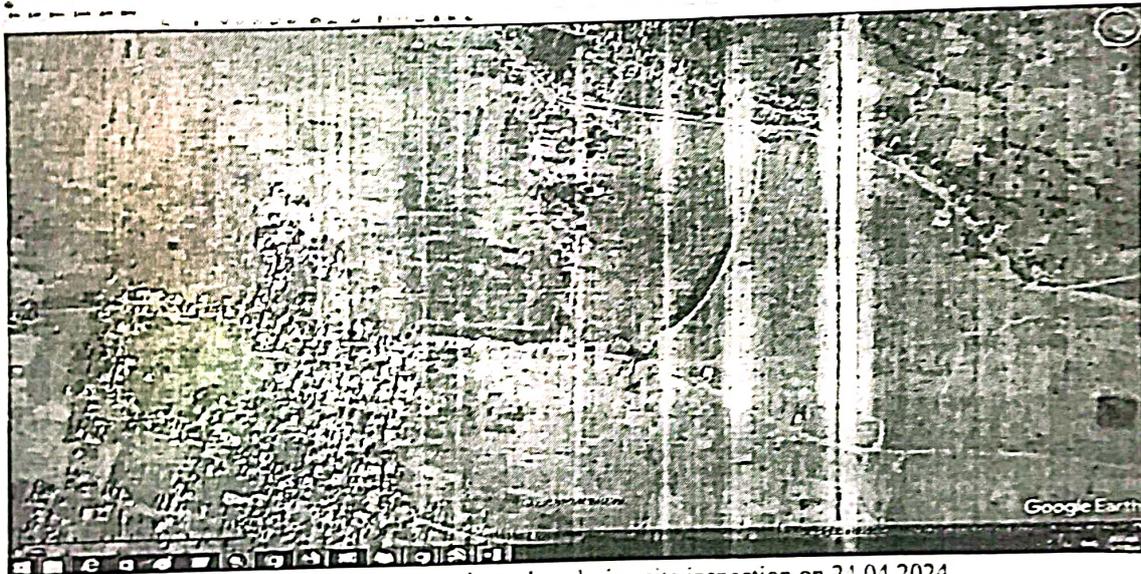


Photo 36: Photo of geocoordinates of some points taken during site inspection on 24.04.2024 superimposed on google earth image of date 25.03.2020. Some sites at Garri Khurd village can be seen in this image photo.



ATTESTED  
*[Signature]*  
NOTARY, HAZARIBAG

9

भारत सरकार  
खान एवं भूतत्व विभाग

संख्या -

/एम०सी०

रांची, दिनांक

## संघान्त

भारत सरकार में अवैध खनन पर रोकथाम की आवश्यकता को दृष्टिगत रखते हुए यह आवश्यक है कि राज्य एवं जिला स्तर पर अवैध खनन की गतिविधियों की नियमित समीक्षा, अनुसंधान एवं निगरानी हेतु समुचित ठोस एवं कारगर कार्यवाई की जाए।

इस काम में खान मंत्रालय, भारत सरकार के द्वारा भी राज्य सरकार से टास्क फोर्स/उड़न दस्ता गठित करने हेतु अनुरोध किया गया है।

उपरोक्त परिप्रेक्ष्य में राज्य एवं जिला स्तर पर निम्न प्रकार से टास्क फोर्स का गठन किया जाता है-

## 1. राज्य स्तर पर टास्क फोर्स

- |    |  |   |            |
|----|--|---|------------|
| 1. | सचिव, खान एवं भूतत्व विभाग   | - | अध्यक्ष    |
| 2. | निदेशक, खान  | - | सदस्य सचिव |
| 3. | उपायुक्त, चाईबासा / रांची /<br>धनबाद / हजारीबाग / बोकारो / जमशेदपुर /<br>कोडरमा / देवघर / पाकुड़ / पतरा / गिरिडीह /<br>लातेहार       | - | सदस्य      |
| 4. | आरक्षी अधीक्षक, चाईबासा / रांची /<br>धनबाद / हजारीबाग / बोकारो / जमशेदपुर /<br>कोडरमा / देवघर / पाकुड़ / पतरा / गिरिडीह /<br>लातेहार | - | सदस्य      |
| 5. | परिवहन विभाग के प्रतिनिधि<br>(संयुक्त सचिव स्तर से अन्यून न हो)  | - | सदस्य      |
| 6. | वन एवं पर्यावरण विभाग के प्रतिनिधि<br>(संयुक्त सचिव स्तर से अन्यून न हो)   | - | सदस्य      |
| 7. | राज्य पुलिस मुख्यालय के प्रतिनिधि  | - | सदस्य      |
| 8. | क्षेत्रीय खान नियंत्रक, आई०बी०एम०<br>के प्रतिनिधि  | - | सदस्य      |
| 9. | राज्य प्रदूषण नियंत्रण पर्यटन के प्रतिनिधि   | - | सदस्य      |

(ख) इस टास्क फोर्स के निम्नांकित कार्यावली होंगे:

- विभिन्न जिलों में खनन/परिवहन/वन एवं पर्यावरण विभाग...के पदाधिकारियों द्वारा अवैध खनन की रोकथाम हेतु की गई कार्यवाई की समीक्षा।
  - इंडियन म्यूरो ऑफ माइंस (आई०बी०एम०) अथवा अन्य प्राधिकार/ लोक शिकायत/मीडिया द्वारा प्रकारा में लाए गए अवैध खनन की रोकथाम के विरुद्ध की गई कार्यवाई की समीक्षा।
- टास्क फोर्स द्वारा विभिन्न विभागों के बीच आपसी समन्वय स्थापित करना एवं आपसी विषयों पर विचार-विमर्श।  
केन्द्र/राज्य सरकार द्वारा निर्देशित अवैध खनन से जुड़े मामलों के संबंध में विचार-विमर्श।



ATTESTED

Binod Kantar Prasad  
Notary Public, Hazaribag  
Regd. No. 757/16

ATTESTED  
NOTARY, HAZARIBAG

563 / एम0सी0  
प्रति - सभी उपायुक्त/आरक्षी अधीक्षक/वन प्रमडल पदाधिकारी, झारखंड को  
आवश्यक कार्रवाई हेतु प्रेषित।

रौंची, दिनांक 05.10.05  
*(Signature)*  
(अरुण कुमार सिंह)  
सरकार के सचिव।

563 / एम0सी0  
प्रतिलिपि - प्रभारी, खान निदेशाल/को सूचनार्थ एव आवश्यक कार्रवाई हेतु

रौंची, दिनांक 05.10.05  
*(Signature)*  
(अरुण कुमार सिंह)  
सरकार के सचिव।

क - 563 / एम0सी0  
प्रतिलिपि - सभी जिला/सहायक खनन पदाधिकार, झारखंड को सूचनार्थ एवं  
आवश्यक कार्रवाई हेतु प्रेषित।

रौंची, दिनांक 05.10.05  
*(Signature)*  
(अरुण कुमार सिंह)  
सरकार के सचिव।

जापांक - 563 / एम0सी0  
प्रतिलिपि - सभी उप निदेशक, खान को सूचनार्थ एव आवश्यक कार्रवाई हेतु  
प्रेषित।

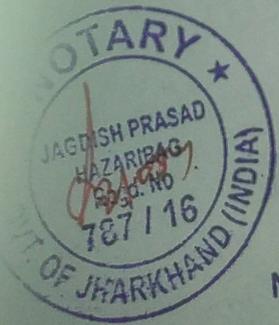
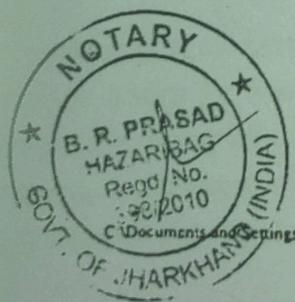
रौंची, दिनांक 05.10.05  
*(Signature)*  
(अरुण कुमार सिंह)  
सरकार के सचिव।

जापांक - 563 / एम0सी0  
प्रतिलिपि - माननीय मंत्री, खान एवं भूतत्व विभाग के आप्त सचिव को सूचनार्थ  
प्रेषित।

रौंची, दिनांक 05.10.05  
*(Signature)*  
(अरुण कुमार सिंह)  
सरकार के सचिव।

जापांक - 563 / एम0सी0  
प्रतिलिपि - सचिव, खान मंत्रालय, भारत सरकार, शास्त्री भवन, नई दिल्ली -  
110 001 को उनके अर्द्ध सरकारी पत्र सं0- 16/69/2005 - M.VI दिनांक 11.08.2005 के  
कम में सूचनार्थ प्रेषित।

*(Signature)*  
05.10.05  
(अरुण कुमार सिंह)  
सरकार के सचिव।



ATTESTED

*(Signature)*  
Binod Ranjan Prasad  
Notary Public, Hazaribag  
Regd. No. 326/2010

ATTESTED

*(Signature)*  
NOTARY, HAZARIBAG

- (न) इस टास्क फोर्स के द्वारा की गई कार्रवाई एवं की गई अनुशासकों को समय-समय पर केन्द्र सरकार को सूचित किया जाएगा।
- (प) केन्द्र सरकार को अवैध खनन के संबंध में प्रत्येक तिमाही पर विहित प्रनत्र में प्रतिवेदन भेजा जाएगा।
- (ड) इस टास्क फोर्स की बैठक प्रत्येक तिमाही में एक बार आयोजित की जाएगी।

2. जिला स्तर पर टास्क फोर्स

1. उपायुक्त	-	अध्यक्ष
2. आरक्षी अधीक्षक	-	सदस्य
3. अपर समाहर्ता, राजस्व	-	सदस्य
4. जिला खनन पदाधिकारी	-	सदस्य सचिव
5. वन प्रमंडल पदाधिकारी	-	सदस्य
6. जिला स्तर पर राज्य नियंत्रण प्रदूषण पर्वद के पदाधिकारी	-	सदस्य
7. जिला परिवहन पदाधिकारी	-	सदस्य

(ख) इस समिति के निम्नांकित कर्तव्य होंगे:

1. अपने क्षेत्राधिकार में अवैध खनन से संबंधित सूचनाएँ प्राप्त करते हुए अवैध खनन पर प्रभावकारी अंकुश लगाने हेतु ठोस कार्रवाई करना।
2. अवैध खनन के संबंध में समय-समय पर समीक्षा, अनुश्रवण एवं पर्यवेक्षण करना।
3. राज्य स्तरीय टास्क फोर्स द्वारा संसूचित मामलों पर त्वरित कार्रवाई करना।
4. अवैध खनन के विरुद्ध की गई कार्रवाई संबंधी मासिक सूचनाएँ विहित प्रनत्र में राज्य सरकार को प्रेषित करना।

(ग) इस टास्क फोर्स की बैठक माह में एक बार होगी।

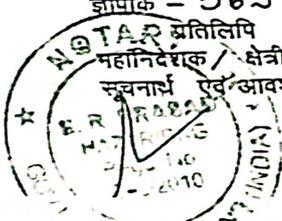
(घ) उपायुक्त द्वारा टास्क फोर्स की बैठक में जिले के खनन पट्टेधारियों, जिनमें विभिन्न कोयला कंपनियाँ भी सम्मिलित हैं, को विशेष तौर पर आमंत्रित किया जा सकेगा ताकि ऐसे खनन पट्टेधारियों के क्षेत्र में हो रहे अवैध खनन की प्रभावी समीक्षा की जा सके।

यह आदेश सद्यः प्रभाव से लागू होगा।

झारखंड राज्यपाल के आदेश से,  
5-10-09  
(अरुण कुमार सिंह)  
सरकार के सचिव।

झापांक - 563 / एन0सी0

रांची, दिनांक 05-10-09



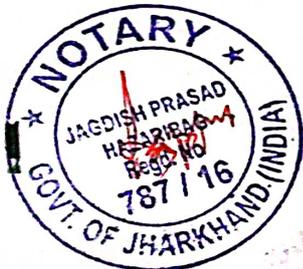
महानिदेशक / क्षेत्रीय नियंत्रक, आई0बी0एन0, रांची / राज्य प्रदूषण नियंत्रण पर्वद, रांची को सूचनाएँ एवं आवश्यक कार्रवाई हेतु प्रेषित।

5-10-09  
(अरुण कुमार सिंह)  
सरकार के सचिव।

C:\Documents and Settings\New User\My Documents\dn4.doc

ATTESTED

Binod Ranjan Prasad  
Notary Public, Hazaribag  
Regd. No. 35612670



ATTESTED

NOTARY, HAZARIBAG

ज्ञापांक - 563 / एम0सी0  
प्रतिलिपि - सभी उपायुक्त/आरक्षी अधीक्षक/वन प्रमडल पदाधिकारी, झारखंड को सूचनाएं एवं आवश्यक कार्रवाई हेतु प्रेषित।  
रौंची, दिनांक 05.10.05

(अरुण कुमार सिंह)  
सरकार के सचिव।

ज्ञापांक - 563 / एम0सी0  
प्रतिलिपि - प्रभारी, खान निदेशाल/को सूचनाएं एवं आवश्यक कार्रवाई हेतु प्रेषित।  
रौंची, दिनांक 05.10.05

(अरुण कुमार सिंह)  
सरकार के सचिव।

ज्ञापांक - 563 / एम0सी0  
प्रतिलिपि - सभी जिला/सहायक खनन पदाधिकार, झारखंड को सूचनाएं एवं आवश्यक कार्रवाई हेतु प्रेषित।  
रौंची, दिनांक 05.10.05

(अरुण कुमार सिंह)  
सरकार के सचिव।

ज्ञापांक - 563 / एम0सी0  
प्रतिलिपि - सभी उप निदेशक, खान को सूचनाएं एवं आवश्यक कार्रवाई हेतु प्रेषित।  
रौंची, दिनांक 05.10.05

(अरुण कुमार सिंह)  
सरकार के सचिव।

ज्ञापांक - 563 / एम0सी0  
प्रतिलिपि - माननीय मंत्री, खान एवं भूतत्व विभाग के आप्त सचिव को सूचनाएं प्रेषित।  
रौंची, दिनांक 05.10.05

(अरुण कुमार सिंह)  
सरकार के सचिव।

ज्ञापांक - 563 / एम0सी0  
प्रतिलिपि - सचिव, खान मंत्रालय, भारत सरकार, शास्त्री भवन, नई दिल्ली - 110 001 को उनके अर्द्ध सरकारी पत्र सं0- 16/69/2005 - M.VI दिनांक 11.08.2005 के क्रम में सूचनाएं प्रेषित।  
रौंची, दिनांक 05.10.05

(अरुण कुमार सिंह)  
सरकार के सचिव।

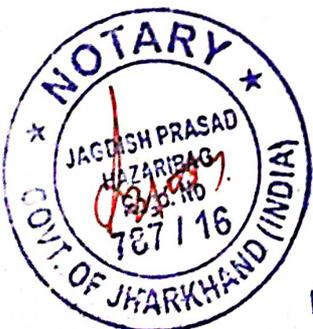


ATTESTED

Binod Ranjan Prasad  
Notary P.O. Hazaribag  
Regd. No. 33/2010

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सत्यमेव जयते

# झारखण्ड गजट

## असाधारण अंक

### झारखण्ड सरकार द्वारा प्रकाशित

संख्या 486 राँची, गुरुवार

18 वैशाख, 1937 (श०)

9 जुलाई, 2015 (ई०)

खान एवं भूतत्व विभाग

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संकल्प

8 जुलाई, 2015

विषय:-अवैध खनन एवं खनिजों के अवैध परिवहन एवं व्यापार की रोकथाम हेतु कार्ययोजना ।

संख्या-1394,-- झारखण्ड राज्य अन्तर्गत विभिन्न जिलों में खनिजों के अवैध खनन, परिवहन तथा व्यापार की रोकथाम हेतु विभागीय संकल्प संख्या-563/एमसी, दिनांक 05 अक्टूबर, 2005 द्वारा जिला एवं राज्यस्तरीय टास्कफोर्स गठित है। इस टास्कफोर्स द्वारा नियमित कार्रवाई जिलों में की जाती रही है। खनिज के अवैध उत्खनन, परिवहन पर पूर्ण रूपेण रोकथाम करने हेतु राज्य के सभी जिलों के उपायुक्त एवं आरक्षी अधीक्षकों को जिम्मेवारियों सौंपी गयी है, जिसके फलस्वरूप कुछ हद तक अवैध उत्खनन, परिवहन आदि पर अंकुश लगा



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है, परन्तु राज्य सरकार को खनिज के वैध पट्टाधारी, व्यवसासियों को इस क्षेत्र में सहजता से कार्य करने के उद्देश्य से अवैध खनन कर्ताओं एवं अवैध व्यापार करने वाले के विरुद्ध ठोस एवं नियमित कार्रवाई करने का निर्णय लिया है ताकि पर्यावरण का संरक्षण एवं खनिज का उत्खनन मानक ढंग से हो सके।

उपरोक्त के आलोक में खान एवं भूतत्व विभाग द्वारा निम्न रूपेण कार्ययोजना प्रस्तावित है :-

**कार्ययोजना :-**

1. जिलों में स्वीकृत सभी खनिज (लघु एवं वृहत) के पट्टो एवं खनिज विग्रेताओ की सूची जिलों के उपायुक्त, आरक्षी अधीक्षक एवं वन प्रमण्डल पदाधिकारी को जिला खनन पदाधिकारी द्वारा संकल्प निर्गत होने की तिथि से दस दिनों के अन्दर अचूक रूप से उपलब्ध करा दी जाएगी। जिला प्रशासन को सभी अवैध खनन स्थल को चिन्हित करने का उत्तरदायित्व होगा।
2. जिलास्तरीय टास्कफोर्स द्वारा तीन माह तक लगातार विशेष अभियान चलाकर केन्द्रीय अर्द्ध सैनिक बल/जिला बल के सहयोग से अवैध खनन, परिवहन एवं भण्डारण के स्थल पर लगातार छापेमारी की जाएगी एवं संबंधित विभाग के अधिकृत पदाधिकारी (यथा वाणिज्यकर, वन एवं पर्यावरण, राज्य प्रदूषण नियंत्रण पर्षद, परिवहन विभाग, राजस्व विभाग आदि) अपने-अपने विभाग के अन्तर्गत प्रभावी नियमों के प्रावधानों के अनुरूप विधि सम्मत कार्रवाई यथा परिवाद आदि सक्षम न्यायालय में दायर करेंगे एवं उसकी कृत कार्रवाई प्रतियेदन Action Taken Report विभाग को प्रत्येक माह भेजेंगे।
3. जिला खनन पदाधिकारी द्वारा ऊर्जा विभाग को वैसे क्रशर स्थलों को चिन्हित कर कार्रवाई करने के लिए अनुरोध किया जाएगा, जिनके पास खनिज भंडारण अनुज्ञप्ति/खनन पट्टा स्वीकृत नहीं है ताकि वियुत कनेक्शन अवैध स्थलों पर विच्छेदित हो सके।
4. खनिज आधारित व्यवसाय- उद्योग की स्थापना जिला खनन पदाधिकारी के कार्यालय से अनापति प्रमाण पत्र निर्गत होने के बिना अनुमोदित नहीं किए जाएंगे। सभी जिला खनन पदाधिकारी निर्गत अनापति प्रमाण पत्र की एक सूची प्रत्येक माह विभाग/खान निदेशालय को भेजेंगे।
5. सभी उप निदेशक, खान प्रत्येक माह में न्यूनतम पाँच दिन अपने क्षेत्र अन्तर्गत औचक निरीक्षण एवं छापेमारी संबंधित जिला/सहायक खनन पदाधिकारी के साथ संयुक्त रूप से करेंगे।
6. अवैध खनन के संवेदनशील क्षेत्रों की पहचान कर जिलास्तरीय टास्कफोर्स द्वारा निरंतर निगरानी की जाएगी।
7. जिलास्तरीय टास्कफोर्स प्रत्येक माह में अपने जिला में अवैध उत्खनन/ भंडारण/व्यापार की रोकथाम हेतु की गयी कार्रवाई से संबंधित Action Taken Report संबंधित प्रमण्डलीय आयुक्त के माध्यम से प्रधान सचिव, खान एवं भूतत्व विभाग को समर्पित करेंगे।
8. राज्यस्तरीय टास्कफोर्स द्वारा प्रत्येक तिमाही में किसी एक जिले का औचक निरीक्षण किया जाएगा।



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- अवैध खनन में न्यायालय द्वारा दोषी पाये गये व्यक्ति/प्रतिष्ठान को राज्य अन्तर्गत खनिज के पट्टे/अनुज्ञप्तियों निर्गत नहीं की जाएगी।
10. वाणिज्यकर विभाग द्वारा खनिज से जुड़े व्यवसायी/पट्टाधारियों को निर्गत TIN संख्या एवं विवरणी जिला/सहायक खनन पदाधिकारी को प्रत्येक तिमाही में भेजी जाएगी ताकि उनका सत्यापन किया जा सके एवं ई-चालान के माध्यम से अवैध कारोबार करने वाले पर कार्रवाई की जा सके।
  11. यह संकल्प प्रकाशन की तिथि से प्रभावी होगा ।

झारखण्ड राज्यपाल के आदेश से,  
आनन्द मोहन ठाकुर,  
सरकार के संयुक्त सचिव।



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झारखण्ड राजकीय मुद्रणालय, राँची द्वारा प्रकाशित एवं मुद्रित,  
झारखण्ड गजट (असाधारण) 486-50 ।

अंचल अधिकारी का कार्यालय, केरेडारी (हजारीबाग)

पत्रांक .....

प्रेषक,

अंचल अधिकारी,  
केरेडारी।

सेवा में,

थाना प्रभारी,  
केरेडारी।

दिनांक .....

विषय :- अवैध बालू भंडारण पर प्राथमिकी दर्ज करने के संबंध में।

महाशय,

उपर्युक्त विषयक के संदर्भ में कहना है कि दिनांक 24.04.2024 को एन.जी.टी. टीम, अनुमण्डल पदाधिकारी, सदर हजारीबाग, जिला खनन पदाधिकारी, हजारीबाग, प्रखण्ड विकास पदाधिकारी, केरेडारी, थाना प्रभारी, केरेडारी एवं अधोहस्ताक्षरी के द्वारा केरेडारी प्रखण्ड अन्तर्गत विभिन्न नदियों से बालू का अवैध खनन, भंडारण और परिवहन का जाँच किया गया। जाँच के क्रम में ग्राम सायल के सायल नदी से ठीक पहले खाता सं० 7B प्लॉट सं० 524 गैरमजसूआ भूमि पर लगभग 1500 (एक हजार पाँच सौ) CFT बालू का भंडारण पाया गया। पुछताछ में किसी ने इस संबंध में नहीं बताया कि भंडारित यह बालू किसका है। इस संबंध में जाँच टीम से 1500 (पन्द्रह सौ) CFT भंडारित बालू को जब्त पर अवैध खनन कर भंडारित करने के आरोप में अज्ञात के विरुद्ध प्राथमिकी दर्ज करने का निर्देश दिया गया है।

अतः उक्त निर्देश के आलोक में अवैध खनन कर भंडारित किये गये 1500 (एक हजार पाँच सौ) CFT बालू पर अज्ञात के विरुद्ध प्राथमिकी दर्ज करने की कृपा किया जाय।

विश्वासभाजन

६०

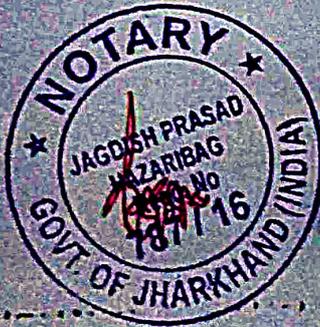
अंचल अधिकारी,  
केरेडारी।

ज्ञापक ...3.3.0. दिनांक 26/04/24।

प्रतिलिपि :- उपायुक्त, हजारीबाग को सादर सूचनार्थ प्रेषित।

प्रतिलिपि :- जिला खनन पदाधिकारी, हजारीबाग को सूचनार्थ प्रेषित।

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26/04/24  
अंचल अधिकारी,  
केरेडारी।



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